

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD



OA/021/01082/2019  
Date of Order : 13-12-2019

Between :

S.Venkat Ramulu S/o Mallappa,  
Aged 61 years, Gr.'C',  
Occupation Retd. AGM BSNL,  
R/o H.No.7-5-121/1A,  
Laxminagar Colony, Mahabubnagar-509001. ....Applicant

And

1. Union of India,  
The Asst.General Manager (Admin)  
O/o Chief General Manager,  
Telecom BSNL, Telangana Circle,  
Hyderabad.
2. The Chief General Manager, Telecom BSNL,  
Telangana Circle, Hyderabad. ....Respondents

----

Counsel for the Applicant : Mr. G. Rangaiah

Counsel for the Respondents : Mrs. A. P. Lakshmi, SC for BSNL

----

OA/021/01082/2019

CORAM :

THE HON'BLE MRS.NAINI JAYASEELAN: ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mrs.Naini Jayaseelan, Administrative Member



Mr. A. V. V. S. Bhujanga Rao representing Mr. Gobburu Rangaiah, learned counsel for the applicant and Mrs. A. P. Lakshmi, learned Standing Counsel for Respondents are present and heard.

2. The prayer of the applicant is to direct the Respondents to issue ex-post fact approval for pursuing his LLB Course in the Osmania University for which he sought permission vide his letters dated 01.09.2018 and 15.07.2012. It is the contention of the applicant that since there was no negative reply from the Department, he joined in the course and completed the course.

3. Mrs. A. P. Lakshmi, learned Standing Counsel for the Respondents submits that the representation may or may not have been received by the Respondents Department.

OA/021/01082/2019

4. However, the OA is being disposed of at the admission stage without going into merits by directing the Respondents to consider his representation dated 01.09.2018 along with his original representation

dated 15.07.2012 seeking permission for pursuing the said course on the ground that his day to day functions were not disturbed, within a period of two months from the date of receipt of the certified copy of this order.



5. No order as to costs.

(NAINI JAYASEELAN)  
ADMINISTRATIVE MEMBER

Dated : 13<sup>th</sup> December, 2019.  
Dictated in Open Court.

vl.